

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 230 OF 2016**

**Dated: 9<sup>th</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**TANGEDCO**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission &  
Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Vallinayagam  
Ms. S. Amali

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran for R-2

**ORDER**

Since Mr. Balaji Srinivasan has not yet filed Vakalatnama on behalf of Respondent No. 16 and the party intends to engage some other advocates, Registry is directed to delete the name of Mr. Balaji Srinivasan from the cause list.

As agreed by learned counsel for the parties, list the matter for hearing on **5-12-2018**.

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*tpd/kt*